

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

ITEM NO. 103
IB-164/ND/2020

IN THE MATTER OF

M/s CEE Kay Cort.

Vs.

Gokul Polymers Pvt. Ltd.

... OPERATIONAL CREDITOR

...CORPORATE DEBTOR

Section

Under Section 9 IBC code 2016

Order delivered on 10.01.2020

Coram:

Ch. Mohd. Sharief Tariq

Hon'ble Member (Judicial)

Ms, Sumita Purkayastha

Hon'ble Member (Technical)

For the Petitioner/FC : Advocate, Mr. Vaibhav Mahajan
For the Corporate Debtor :

ORDER

Counsel for the Operational Creditor is present. The Registry is directed to issue notice to the Corporate Debtor. The Counsel for the Operational Creditor is permitted to send Private Notice to the Corporate Debtor at its Registered office address by all modes and to file the proof of service along with an affidavit.

Put up on 19.2.2020.

-S=d-

(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)

Surjit

-S-d-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)